



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. OA 124 of 2006

Applicant(s) Indramani Das - II Respondent(s) Union of India & others

Advocate
for Applicant(s) M/s. S. B. Jena Advocate
for Respondent(s) S. Behera
T. K. Swain

| NOTES OF THE REGISTRY | ORDERS OF THE TRIBUNAL |
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| <p>I.P.O of Rs. 50/- filed.</p> <p>Copy Served. For favour of Registration please.</p> <p>8.2.06. S.O. (G)</p> <p>Note in scouting sheet may be seen.</p> <p>8.2.06. 08.02.06</p> <p>For Admission with interim order. Copy Served.</p> <p>8.2.06. Bench.</p> | <p>REGISTER</p> <p>Order dated: 10.02.06</p> <p>Heard Mr. S. Behera, Ld. Counsel appearing for the Applicant and to Mr. R.C. Rath, Ld. Standing Counsel for the Railways.</p> <p>Non-disbursal of Voluntarily Deposited Provident Fund to the Applicant is the subject matter of grievance raised in this original Application. Under Annexure-5 dated 15.7.05, the Applicant has represented to the authorities for disbursal of the said amount. No heed having been paid to the grievances of the Applicant, he has filed this Original Application under Section 19 of the Administrative Tribunals Act, 1985.</p> |

Notes of the Registry

Orders of the Tribunal

On the face of the simple prayer of the Applicant, this O.A. is hereby disposed of with a direction to the Respondents to examine the grievances of the Applicant and act promptly, preferably within a period of 60 days from the date of receipt of a copy of this order.

With the aforesaid observation and direction, this O.A. stands disposed of.

Send copies of this order to the Respondents, along with copies of the Original Application, and free copies of this order be given to Mr. S.Bhera, Ld. Counsel appearing for the Applicant and to Mr. R.C.Rath, Ld. Standing Counsel for the Railways.

10/2/06
Member (Judicial)

Copies of order
Dt 10.2.2006 issued
to counsel for both
parties.

Sh
16/2/06

Copies of order of
10/2/06 along with copies
of order O.A. issued to
all the respondents by P.R.

Sh
17/2/06